

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4525
ANSWERED ON:21.04.2015
ASSISTANCE TO SC UNDER CSR
Meena Shri Harish Chandra

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has given any suggestion or issued any guideline to the Private Sector to provide assistance to Scheduled Castes under the CSR initiatives; and

(b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) & (b) As per the information obtained from the Ministry of Corporate Affairs, they have not given any suggestion, nor issued any guidelines to the Private Sector to provide assistance to Scheduled Castes under the CSR initiatives. However, Section 135 of the Companies Act, 2013, contains CSR provisions of the Act and Schedule VII to the Act enlists the activities to be undertaken by the companies under CSR. The activities listed include "measures for reducing inequalities faced by socially and economically backward groups" and "contribution to any fund set up by the Central Government for socio-economic development and relief and welfare of the Scheduled Castes".